

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

OA/350/1705/2017

Date of Order: 15.05.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

Phulmoni Hembram, widow of late Manu Hembram alias Manu Hembram residing at Village and Post Office – Monigram, P.S Sagardighi, District – Murshidabad, Pin 742237.

---Applicant.

-Versus-

1. Union of India, service through the General Manager, South Eastern railway, 11, Garden Reach Road, Kolkata 700043.
2. The Divisional Railway Manager, Eastern Railway, Malda Division, P.O Jhaljhali, District – Malda, Pin 732102.
3. The Senior Divisional Personnel Officer, Eastern Railway, Malda Division, P.O Jhaljhala, District Malda, Pin 732102.

---Respondents.

For the Applicant : Ms. K. Bhattacharya, Counsel

For the Respondents : None

Per : Mrs. Manjula Das, Judicial Member:

The applicant has approached this Tribunal seeking the following reliefs:

- (i) Order do issue directing upon the respondents authorities to disburse the Ex-Gratia lump-sum compensation money to the applicant forthwith.
- (ii) Order do issue directing upon the respondents authority to transmit and submits all papers in connection with the case.
- (iii) Order do issue directing upon the respondents to give interest @ 18 % for delay payment of compensation.
- (iv) Any other relief or reliefs as may be admissible on the basis of the adjudication of the matter;
- (v) Costs of the proceedings;

2. Heard ld. counsel for the applicant. Ld. counsel for the applicant submits that the applicant is a widow of the late Ex-employee who die in harness and the applicant made an application on 07.08.13 before the authority with a request to pay the ex-gratia lump sum compensation as per circular of the Railway Board.

3. Ld. Counsel for the applicant submits that at this stage the applicant will be satisfied if a direction is given to the applicant to prefer a comprehensive representation ventilating her grievance and directing the respondent authorities to consider and dispose of the comprehensive representation preferred by the applicant within a specific time frame.

4. By accepting the prayer made by ld. counsel for the applicant, I hereby dispose of the OA without going into the merits of the matter by directing the applicant to prefer a comprehensive representation ventilating her grievances, and upon receipt of the representation, the concerned respondent authorities are directed to consider and dispose of the comprehensive representation preferred by the applicant by passing a reasoned and speaking order within three months from the date of receipt of the copy of this order. The decision so arrived shall be communicated to the applicant forthwith.

5. The OA stands disposed of. No order as to costs.

SS

